

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Central Excise Appeal No. 707 of 2012

(Arising out of Order-in-Appeal No. 399/2011-CE dated 15.12.2011
passed by the Commissioner of Central Excise (Appeals-I),
Bangalore.)

M/s. Southfield Paints Ltd.

Plot No. 33, 34 and 36
Doddanekundi Indl. Area,
II Stage Off. Whitefield Road,
Mahadevapura Post,
Bangalore – 560 048.

Appellant(s)

VERSUS

**The Commissioner of Central
Excise,**
Bangalore.

Respondent(s)

APPEARANCE:

None for the Appellant

Ms. Arpitha S, Joint Commissioner (AR) for the Respondent

CORAM: HON'BLE DR. D.M. MISRA, MEMBER (JUDICIAL)

Final Order No. 20815 /2025

DATE OF HEARING: 10.06.2025

DATE OF DECISION: 10.06.2025

PER : DR. D.M. MISRA

None present for the appellant. The matter has been listed on 19.03.2024, 29.04.2024, 21.06.2024, 08.07.2024 and today i.e. 10.06.2025. On all these occasions, none appeared for the appellant nor any request for adjournment received. Learned AR for Revenue submits that further adjournment will not yield any result as the appellant is not serious in pursuing the appeal

before this forum. Consequently, the appeal is dismissed for non-prosecution.

(Order dictated and pronounced in Open Court.)

(D.M. MISRA)
MEMBER (JUDICIAL)

Gb/Raja...